

NATIONAL COMPANY LAW TRIBUNAL
NEW DELHI BENCH
NEW DELHI

C. P. NO. 51(ND)14
CA. NO.

CORAM:

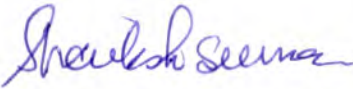

PRESENT: SH. S.K. MOHAPATRA
HON'BLE MEMBER (T)

SMT. INA MALHOTRA
HON'BLE MEMBER (J)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING BEFORE NEW DELHI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 24.05.2017

NAME OF THE COMPANY: M/s. Shiv Pratap Gurjar & Anr. V/s. M/s. Ace Town Planners Pvt. Ltd. & ors.


SECTION OF THE COMPANIES ACT: 397/398

<u>S.NO</u>	<u>NAME</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
1.	SHAILESH SUMAN	Adv	R-1-5	
2.	UTKARSH TEWARI, Adv.		Petitioner	

Order

Mr. Utkarsh Tiwari has put in appearance on behalf of the petitioner and prays for an adjournment. He submits that he would be taking steps to file his Vakalatnama.

A perusal of the order sheet reflects that the matter has lingered on for addressing final arguments several times. There is no justification in seeking ~~for~~ adjournments on grounds for change of counsel. However in the interest of justice, a last opportunity is being granted to them for final disposal, subject to payment of 10,000 as cost to the Prime Minister's Relief Fund on 23rd August 2017



[S.K. MOHAPATRA]
MEMBER [T]

(Shipra Mittal)



[INA MALHOTRA]
MEMBER [J]